

giving advice to Government on physical education—; Mr. Joseph of the Institute of Physical Education; Mr. K. N. Roy, Director of Physical Education and Recreation, Calcutta; Mr. P. N. Mathur, Social Welfare Officer; Miss Leela Ray, women specialist and Swami Kunalayananda.

SHRI B. V. KAKKILAYA: Has the Government accepted the recommendations of the Committee, Sir?

SHRI K. D. MALAVIYA: Sir, the recommendations of the Committee are still to come under the consideration of the Government.

SCHEME FOR COMPENSATION TO REFUGEES

*118. SHRI B. RATH: Will the Minister for REHABILITATION be pleased to state:

(a) whether the scheme for payment of compensation to refugees from West Pakistan has been finalised;

(b) if not, what is the cause for the delay in the finalisation of the scheme; and

(c) whether Government propose to take any loan from the World Bank for the purpose?

THE MINISTER FOR REHABILITATION (SHRI A. P. JAIN): (a) and (b). The scheme could not be taken in hand until the claims had been verified and the evaluation of eyacnee properties made. After these matters had been almost completed, the scheme for compensation was prepared and is now reaching the stage of finalisation.

(c) No.

3 P.M.

MR. CHAIRMAN. Question hour is over.

SHORT NOTICE QUESTION & ANSWERS

PO, V2: R LINES AND DEVELOPMENT ^
PROJECTS IN ANDHRA

SHRI P. SUNDARAYYA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Madras Government has stopped all work on Power Lines that are under construction in Andhra Area, on the ground that Andhra State is going to be formed in the near future;

(b) whether it is also a fact that the Minister for Local Self Government in Madras has made a statement that all work on big development projects in Andhra area has been stopped pending the formation of Andhra State; and

(c) if the replies to Parts (a) and (b) in the affirmative, what steps Government propose to take in the matter?

THE MINISTER FOR HOME AFFAIRS (DR. K. N. KATJU): (a), (b) and (c). The question relates to matters which are entirely within the executive authority of the State Government. However, in view of the interest aroused by some recent ifeys-paper reports, I have ascertained the facts which are as follows:—

In order to meet the heavy demands on their resources for famine relief and other purposes, the State Government found it necessary to reduce the expenditure on electricity schemes throughout the State for which a provision of Rs. 10 crores was initially contemplated though a sum of Rs. 8 crores only was provided in the budget. This reduction necessitated some corresponding retrenchment in personnel, but such retrenchment was spread throughout the State and was not confined to the Andhra areas. In fact, the retrenchment was much heavier in the Tamilnad areas than in Andhra. The State Government also took care to see that schemes for the construction of generation stations and main transmission lines should remain unaffected and the only schemes held in abeyance relate to the extension of Power Lines to villages and towns.

The decision was not influenced in any way by the fact that the formation of a separate Andhra State is impending.

In the preparation of the budget for the current year, the State Government have necessarily proceeded on the basis that it should be an interim budget for a vote on account for a short period. New proposals for large capital expenditure have, in view of the financial stringency as well as of the impending partition of the State, necessarily been not of, to be taken up at the time of the final budget, to be presented later in the year or to be left to the new governments that will come into being after partition, who would have to take the final decisions. Otherwise, it would be open to the objection that the present State Government have committed the new governments to large new expenditure. All works already undertaken are, however, being maintained. The Minister for Local-Self Government in Madras mentioned these facts in the course of his reply to a civic address presented to him at Vijaywada. What he said has been misinterpreted in quarters as implying that the work on big projects will be stopped in the Andhra area only, pending the formation of the Andhra State. The correct position is as stated above, viz. no works already started have been stopped in Andhra or anywhere else and, for the purposes of the present budget, the State Government are naturally asking only for token sanctions, leaving it to the future governments to take final considered decisions regarding expensive schemes.

The Government of Madras have already clarified the position. The Hon'ble Member's attention is invited to the statement made by the Chief Minister of Madras and reported in a message issued by the Press Trust of India from Madras on the 19th February.

SHRI P. SUNDARAYYA: Did not the Madras Government apply for a

loan or subsidy to the Central Government to continue these works on electricity and other development projects in view of the fact that the budgetary estimates which they had decided earlier were over?

DR. K. N. KATJU: Sir, I am afraid I cannot add to the answer which I have read which has been very carefully drawn up in the light of the information obtained from the Government of Madras.

SHRI P. SUNDARAYYA: Sir, this is an entirely relevant question.

DR. K. N. KATJU: Even at the risk of intervention, the supplementary question does not arise from the main question.

SHRI P. SUNDARAYYA: Sir, this supplementary arises for the simple reason that the same Chief Minister's reply which the hon. the Home Minister referred to says that because the budgetary grant which was sanctioned was over, therefore, they have stopped all development works. Therefore my question is as to whether the Madras Government approached the Central Government for a loan or subsidy to carry on these works without being stopped?

/ MR. CHAIRMAN: The question that the hon. Member puts is: If the work has been stopped generally, not merely in the Andhra area, on account of the lack of money which they have exhausted, have the Madras Government applied for a loan or subsidy from the Government of India?

DR. K. N. KATJU: I require notice.

SHRI P. SUNDARAYYA: Is the Government aware of Shri Rajaji's reply to the Press correspondent's question that though the stoppage of work on Andhra electric lines has nothing to do with the formation of the Andhra State, it would have been better if this question was left to that Government but it was not proper to do so. The Andhra Government can collect money

from the people and can re-employ those who have been retrenched and develop their own schemes. Is the Government aware of this statement?

DR. K. N. KATJU: I come to know of it for the first time from the hon. Member.

SHRI P. SUNDARAYYA: Since the Chief Minister of the Madras Government has made this statement, how does the Government say that the stoppage of work on the electric lines in the Andhra area has nothing to do with the formation of the Andhra State?

DR. K. N. KATJU: Ask him (Raja-ji).

SHRI P. SUNDARAYYA: Is the Government aware that Shri Manick-kavelu Naicker was reported in the press to have said that the tenancy legislation which was under contemplation by the Madras Government has been postponed till the Andhra State is formed? All these questions arise because the hon. Minister made the statement that these decisions have not been taken on the ground that the Andhra State is going to be formed. But these are the facts and I want to know whether the Government is aware of the facts so that we can get information about it.

/ MR. CHAIRMAN: The hon. Minister proceeds on official information; and so far as these press statements are concerned, he has already referred to one statement that it is a misinterpretation.

SHRI P. SUNDARAYYA: Sir, is the Government aware that the District Collector of Anantapur has given back Rs. 1½ lakhs intended for famine loans though there was still a month and a half to distribute these sums as loans?

MR. CHAIRMAN: This does not 'arise from the main question. The hon. Minister has clearly said that' that apprehension is unfounded and that nothing has happened to disturb anything on account of the impending formation of the Andhra State.

SHRI P. SUNDARAYYA: Is the Government aware that from all these statements of the Government spokesmen including Rajaji, the Chief Minister of Madras, the people in the Andhra area are drawing the conclusion that no scheme including any famine relief scheme will be pursued in Andhra till the Andhra State is formed?

MR. CHAIRMAN: Government is not aware, but the inference is wrong.

SHRI C. G. K. REDDY: If these statements have been published in newspapers, does not the Government appreciate the apprehensions in the minds of Andhra people that such a thing is taking place? And if so, does the Government of India intend to set at rest those apprehensions?

SHRI G. RAJAGOPALAN: They are wrong apprehensions.

SHRI C. G. K. REDDY: I am asking the hon. Minister; I am not asking the hon. Member. It is entirely out of order for the hon. Member to intervene.

MR. CHAIRMAN: The hon. Minister has given the answer that those apprehensions are unfounded.

SHRI C. G. K. REDDY: He says he does not know. Statements have been brought to his notice. Do they not constitute apprehensions? If so, what is the action which the Government is taking?

MR. CHAIRMAN: To say that those apprehensions are unfounded.

SHRI T. S. PATTABIRAMAN: Is it a fact that the rest of Madras had to forego many of the schemes just because Government had to incur seven crores of rupees every year in helping the famine stricken Rayalaseema which is in Andhra?

(No reply.)

SHRI B. GUPTA: Will the hon. Minister issue a statement rebutting the presumption that may arise from the 'pre-surrender'?

tion to the effect that some authorities i try to frustrate the formation of Andhra State?

(No reply.)

SHRI T. S. PATTABIRAMAN: Is it a fact.....

MR. CHAIRMAN: Order, order. Questions are over.

WRITTEN ANSWERS TO QUESTIONS

HOUSE-BUILDINGS FOR REFUGEES

*119. SHRI B. RATH: Will the Minister for REHABILITATION be pleased to state:

(a) whether Government have allocated any building materials to various States for the purpose of building houses for refugees;

(b) if so, what are the details of the allocations so made;

(c) whether Government keep any check over the proper utilisation of these materials; if so, through what machinery; and

(d) whether any State Government have reported as to the extent to which these materials have already been used for the purpose of housing?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE) :
(a) Yes.

(b) A statement is placed on the Table of the House. [See Appendix IV. Annexure No. 39.]

(c) No. The check is exercised by the State Governments.

(d) Periodical reports showing the utilisation of materials are received from the State Governments along with their quarterly demands.

PENSION RULES FOR THE I.A.S.

*120. SHRI B. C. GHOSE: Will the Minister for HOME AFFAIRS please

refer to his reply to Starred Question No. 58 given on the 29th July 1952 and state:

(a) whether the Pension Rules for the Indian Administrative Service have been finalised; and

(b) if the answer to part (a) above be in the affirmative, whether Government will lay a copy of the Rules on the Table of the Council?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) Not yet.

(b) Does not arise.

SUSPENSION OF OFFICIALS OF THE CENTRAL GOVERNMENT

*121. PROF. G. RANGA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of officials in the Central Government who have been suspended since 1951 and the Departments to which they belong;

(b) what are the reasons for their suspension;

(c) how many of them have so far been charge-sheeted; and

(d) how many have been dealt with departmentally and what punishment was imposed on them?

THE MINISTER FOR HOME AFFAIRS (DR. K. N. KATJU) : (a) to (d). The information is being collected and will be placed on the Table at an early date.

FOREIGN PUBLICATIONS FOR THE NATIONAL LIBRARY

*122. SHRI S. N. MAZUMDAR: Will the Minister for EDUCATION be pleased to state the procedure followed by the National Library for acquiring books and journals both (i) foreign and (ii) Indian?

THE MINISTER FOR EDUCATION (MAULANA ABUL KAMM AZAD): The